

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 3713 / Checker
II-15-2/2012

Bilaspur, dated 24 February, 2025

Copy of Government Notification F.No. 806-290/XXI-B/C.G./25, dated 19-02-2025 issued by the Law & Legislative Affairs Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur with regard to amendment in Government Notification No. 7671/2445/ XXI-B/C.G./15, dated 07-08-2015 regarding hearing of POCSO cases by the FTC in outlying stations is forwarded to :-

1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
5. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
6. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
14. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
15. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
16. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
17. Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.

Bl.
24/02/25.

18. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
19. Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, Bilaspur for information.
20. The Principal District and Sessions Judge, Balod/ Balodabazar-Bhatapara /Balrampur-Ramanujganj/ Bastar (Jagdapur)/ Bemetara/Bilaspur/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/ Korla (Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/Surajpur/Sarguja/ Uttar Bastar (Kanker), for information and necessary action.
21. All the Joint Registrar, High Court of Chhattisgarh, Bilaspur, *for information.*
22. The Additional Registrar (Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, *for information.*
23. The Additional Registrar, D.E.-cum- Secretary to Special Cell to monitor Rape cases and cases under POCSO Act, High Court of Chhattisgarh, Bilaspur, for information.
24. The Additional Registrar, Judicial-cum-Nodal Officer (FTSCs), High Court of Chhattisgarh, Bilaspur, for information.
25. Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur *for information.*
26. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information.*
27. The Addl. Registrar, Confidential Section/Work Section, High Court of Chhattisgarh, Bilaspur *for information.*
28. The Deputy Registrar, D.E. Section High Court of Chhattisgarh, Bilaspur for information.
29. The Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
30. Section Officer/Incharge, Senior Court Manager/Accounts/ O/o R.G./Checker/ Protocol /Compliant/Writ/ Civil/ Criminal/ Central Filing Section/Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur *for information.*
31. I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.


(K. Vinod Kujur)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW & LEGISLATIVE AFFAIRS DEPARTMENT
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,
MANTRALAYA (C.G.) 492002
Phone No. 0771-2221346 Fax No. 0771-2510346
Email-lawdept.cg@gov.in

NOTIFICATION

Raipur, dated 19 FEB 2025 -02-2025

806
F.No. /290/XXI-B/C.G./25, In exercise of the powers conferred by Section 25 of the Commissions for Protection of Child Rights Act, 2005 (No. 4 of 2006), with the concurrence of the Hon'ble Chief Justice of the Chhattisgarh High Court, the State Government hereby makes the following amendment in this department's Notification No. 7671/2445/XXI-B./15, dated 07-08-15, namely:-

:: AMENDMENT ::

In said Notification,-

For the entry in column (2) of serial No. 2, the following shall be substituted, namely;-

" Additional Sessions Judge/ Additional Sessions Judge (F.T.C.) in Outlying Stations".

By order and in the name of the
Governor of Chhattisgarh

(Rajnish Shrivastava)
Principal Secretary,

Government of Chhattisgarh,
Law and Legislative Affairs Department.

Nava Raipur, dated -02-2025

Endt No. 807 /290/XXI-B/C.G./25,-

Copy is forwarded to,

01. Registrar General, High Court of Chhattisgarh, Bilaspur with reference to memo no. 1047/II-15-2/2012 dated 16-01-2025,
02. Secretary, Government of Chhattisgarh, Woman and Child Development Department, Mantralaya, Mahanadi Bhawan, Nava Raipur,
03. Staff Officer to Principal Secretary (Law) Government of Chhattisgarh Mantralaya, New Raipur,
04. Deputy Director, Government Regional Printing Press, in front of Indrawati Bhawan, Nava Raipur, Atal Nagar (C.G.) for publication in (Extra-ordinary) Gazette,

for information and necessary action,

19.2.25
(Shahabuddin Qureshi)

Additional Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department

(2)

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT MANTRALAYA
MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002

NOTIFICATION

107 AUG 2015

Naya Raipur, Dated /08/2015

No. **7671**/2445/XXI-B/15,- In exercise of the powers conferred by Section 25 of the Commissions for Protection of Child Rights Act, 2005 (No.4 of 2006) and in supersession of earlier notification in this regard, State Government, with the concurrence of the Chief Justice of the High Court, hereby, specifies the Courts mentioned in column (2) of the table below having jurisdiction over the area specified in column (3) of the table as the "Children's Court" for the said area and also designates the said court as Special Court under section 28 of Protection of Children from Sexual Offences Act, 2012 (No. 32 of 2012) for speedy trial of offences against children or violation of child rights under the said acts:-

Table

S. No. (1)	Special Courts (2)	Area (3)
1.	Fast Track Courts of Additional Sessions Judge at Civil District Head Quarters	Whole of the District excluding the area falling under the jurisdiction of the Courts mentioned in serial no. 2 & 3 of this table
2.	Additional Sessions Judge in Outlying Stations	Over the local area in which it exercises jurisdiction as per distribution memo of the District Judge of the district concerned
3.	Special Courts specified under Section 14 of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989	In the whole District when accused is charged with offences under the Commissions for Protection of Child Rights Act, 2005, and Protection of Children from Sexual Offences Act, 2012 read with the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989

By order and in the name of the
Governor of Chhattisgarh,

(A.K. Samantray)

Principal Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

Contd.02

High Court of Chhattisgarh
BILASPUR (C.G.)

19 AUG 2015
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Received Clerk

S.O. (2)
19/8

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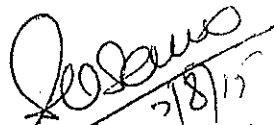
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07 AUG 2015

Endt.No.7672/2445/XXI-B/15,

Naya Raipur, dated /08/2015

1. Registrar General, High Court of Chhattisgarh, Bilaspur with reference to Memo No.5443/II-6-5/2012 Bilaspur dated 21st July, 2015,
2. Secretary, Government of Chhattisgarh Woman and Child Development Department, Mantralaya, Raipur,
3. Deputy Director, Government Regional Printing Press, in front of Inderavati Bhavan, Naya Raipur Chhattisgarh for publication in (Extraordinary) Gazette.



(Sushma Sawant)

Additional Secretary,
Government of Chhattisgarh
Law & Legislative Affairs Department